

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 767 of 2016

Umakant Manjhi

... .. **Petitioner**

Versus

1. The State of Jharkhand
 2. Mr. Balendu Bhusan Anandmurthy,
Director Higher Education, HRD, Govt.
of Jharkhand, MDI Building, Dhurwa, Ranchi
 3. Mr. Amar Kumar Choudhary, Registrar,
Ranchi University, Ranchi
- **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Ms. Aakansha Mittal, Advocate
For the State : Ms. Ruchi Rampuriya,
AC to Sr. SC – II
For the Ranchi University : Mr. Amit Sinha, Advocate

I.A. No. 4618 of 2021

16/09.09.2021 Heard learned counsel for the parties.

This interlocutory application has been preferred by the petitioner for substitution of legal heirs as the petitioner has expired on 23.04.2021.

It has been stated by the learned counsel for the petitioner that the petitioner is survived by his wife, the details of which has been mentioned at paragraph – 12 of the instant application.

In view of the above, this interlocutory application stands allowed and the petitioner is substituted by his wife which has been mentioned at paragraph – 12 of the instant application.

I.A. No. 4618 of 2021 stands disposed of.

Contempt Case (Civil) No. 767 of 2016

Mr. Amit Sinha, learned counsel appearing for the opposite party no. 3, Ranchi University, submits that if this matter is referred to the Lok Adalat, he shall make every endeavour to ensure that the payment is made to the petitioner.

In view of the said submission, let this case be listed before the Lok Adalat to be held on 11.09.2021.

(Rongon Mukhopadhyay, J.)